

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:607
ANSWERED ON:09.05.2000
PLACES OF WORSHIP
MADHAVRAO SCINDIA

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Bill passed by UP Legislature, purported at regulating construction and development of places of worship, has been assented to or returned by the President of India;
- (b) if so, whether the Government propose to lay down any uniform law or guide-lines in this regard; and
- (c) if so, the details thereof?

Answer

MINISTER OF HOME AFFAIRS

(SHRI L.K. ADVANI)

- (a): No, Sir. The Uttar Pradesh Regulation of Public Religious Buildings and Places Bill, 2000, as passed by the State Legislature and reserved by the Governor for the President's assent, is still under consideration of the Central Government.
- (b): No such proposal is under consideration at present. As entries in the Seventh Schedule to the Constitution of India, States are free to enact legislation in this regard subject to the provisions of article 200 read with article 254(2) of the Constitution of India.
- (c): Does not arise.